Eviction of tribals

- *88. SHRI T.M. SELVAGANAPATHI: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether it is a fact that the Central Government had asked the State Governments and Union Territories' Administration not to evict the tribals from the parks, etc. till they are properly rehabilitated;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that the Central Government had also asked the State Governments and Union Territories' Administration to strictly comply with the Forests Act; and
 - (d) if so, their reaction thereto?

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTILAL BHURIA): (a) to (d) The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 envisages the recognition and vesting of forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers residing in forest land including the National Parks and Sanctuaries also. The Act also provides that no member of a forest dwelling Scheduled Tribe or other traditional forest dweller shall be evicted or removed from forest land under his occupation till the recognition and verification procedure is complete. The Ministry of Tribal Affairs as well as the Ministry of Environment and Forests have written to the State Governments and Union Territories Administration to ensure that before taking any decision regarding the displacement of Scheduled Tribes from National Parks and Wildlife Sanctuaries, the provisions of the Act have been duly complied with.

Rehabilitation of people displaced due to mining

- *89. DR. GYAN PRAKASH PILANIA: Will the Minister of MINES be pleased to state:
- (a) the population displaced from their lands/habitations in mineral reserves in the States during the last five years, State-wise;
 - (b) whether families so displaced have been duly rehabilitated;
- (c) if so, the details thereof, indicating the manner and the time-frame for rehabilitation, State-wise;
 - (d) special measures taken for their cultural, social and emotional rehabilitation;
- (e) what are the instructions/policy of the Central Government in this context and how far they have been followed, State-wise; and
 - (f) if not, the reasons therefor?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) to (d) Information regarding the population affected/displaced due to acquisition for mining activities is not maintained by the